

which arrears of Income-tax are outstanding;

(b) if so, the nature and extent thereof; and

(c) whether these Indian businessmen belong to the monopoly houses which were the subject matter of investigation by the Monopolies Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). There are 20 foreign companies, as defined in section 80B(4) of the Income-tax Act 1961 against which income-tax arrears of Rs. 50,000 or above were outstanding as on 31st March, 1972. The names of these companies and the total amount of income-tax outstanding as on 31st March, 1972 are given in the Statement laid on the Table of the House (Placed in Library. See. No. LT-4352-73]. Necessary information in regard to the quantum and nature of extent of participation of Indian businessmen, if any, in these companies and also whether they belong to the monopoly houses is being collected and will be laid on the Table of the House as early as possible.

Rejection of Goods exported to Foreign Countries

*176. SHRI RANABHADUR SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether there have been instances where the foreign countries from which orders for exports had been secured rejected the goods due to the inferior quality thereof;

(b) if so, the names of those countries and how much loss has been suffered due to the said rejections; and

(c) the steps being taken by Government in this regard?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): (a) Yes, Sir. A few instances from

East Africa, Canada, U.S.A. etc. have been reported.

(b) It is not possible to quantify such losses as most of these cases are settled through negotiations between the two parties.

(c) There is compulsory quality control and pre-shipment inspection for majority of export goods under the Export (Quality Control & Inspection) Act, 1963 and the Textiles Committee Act, 1963.

Export of South and North Indian Tea

*177. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state:

(a) whether the exports of the South Indian Tea had gone down during 1971-72 and 1972-73 (upto December, 1972);

(b) the export of tea from North India during the same period; and

(c) whether any steps have been taken or are proposed to be taken to boost export of South Indian Tea?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). The exports of North and South Indian teas during April—December period of 1970-71, 1971-72 and 1972-73 are as follows:—

(Figures in Million kgs.)

	North India	South India	Total
April-December 1970	130.57	31.02	161.59
April-December 1971	133.27	38.01	171.28
April-December 1972	127.75	32.69	160.44